

**Grant to Rajasthan under Rashtriya Aarogya Nidhi**

†1489. SHRI ASHK ALI TAK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the quantum of grant which Rajasthan is yet to receive from the Union Government for the year 2010-11 as per the provisions of the Rashtriya Aarogya Nidhi under the scheme to provide free medical facility to the BPL families; and

(b) by when the said amount will be released to the State Government?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) There is no balance amount to be released to the Government of Rajasthan for the year 2010-11. However, the Government of Rajasthan had requested to grant an amount of Rs. 260.42 lakh against the figure of expenditure incurred under the scheme upto December, 2008. The State Government was requested to fulfil the following conditions stipulated under the guidelines of the State Illness Assistance Fund:

- (1) Memorandum of Association,
- (2) Rule and Regulation of the Society,
- (3) Registration of Society Certificate,
- (4) Documentary proof (photocopy of the pass book of the Bank by the Rajasthan Government has been credited to the society,
- (5) Application form for Central Assistance duly filled in,
- (6) Account of the Society shall be audited by AG, Rajasthan; and
- (7) List of hospital recognized by the State Govt. for the purpose.

(b) Further grants will be released to the Government of Rajasthan on fulfilment of the above conditions and submission of the requisite information.

**Sealing of coronary products by DCGI**

1490. SHRI DILIPBHAI PANDYA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that recently the Drugs Controller General of India (DCGI) has sealed some of the coronary products at CARE Hospital, Hyderabad;

(b) if so, the details thereof and the reasons therefor;

(c) whether it is also a fact that the same products have been supplied to other hospitals in some of the States where DCGI has not yet conducted raids;

(d) if so, the reasons therefor; and

(e) whether DCGI proposes to raid and sealed the coronary products in those hospitals where the same products have been supplied?

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†Original notice of the question was received in Hindi.